

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.13**  
**IA Nos.246/2022, 281, 317, 318,**  
**640/2023, 185 & 186/2024 in**  
**C.P. (IB) No.216/BB/2020**

**IN THE MATTER OF:**

M/s. Steel Hypermart India Pvt. Ltd.

... Petitioner

**Order under Section 10 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 19.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in I.A.640/2023	:	Shri Varun S.
For the Applicant in IAs 281, 317 & 318/ 2023/Resolution Professional/Respondent in IAs 246/2022, 640/2023	:	Shri Ravindra Beleyur
For the COC	:	Mrs. Chitra Nirmala
For the Respondent in IA 317/2023	:	Shri Satish R.
For the Respondent in IA 318/2023	:	Shri Dinesh Kumar

**ORDER**

**I.A. No.246/2022**

1. This application has been filed by Mahendra Kumar Singhi seeking to direct stay of CIRP conducted by the Resolution Professional in relation to M/s. Steel Hypermart India Pvt. Ltd.
2. Heard the Ld. Counsel for the RP/Respondent.
3. The Ld. RP submitted that since the Applicant is a suspended Director of the Corporate Debtor, he has no locus standi to file the instant Application and, therefore, this Application becomes infructuous.
4. Considering the aforesaid submissions, the instant Application bearing **I.A. No.246 of 2022 is dismissed as infructuous.**

### **I.A. No.185/2024**

1. This application has been filed by the Committee of Creditors seeking to recall the order dated 10.11.2023 passed in the Interim Application No.640/2023.
2. Heard the Ld. Counsels for the parties.
3. The Ld. Counsel for the CoC submitted that they do not want to press the instant Application. Hence, this Application becomes infructuous.
4. Considering the aforesaid submissions, the instant Application bearing **I.A. No.185 of 2024 is dismissed as infructuous.**

### **I.A. No.186/2024**

1. This application has been filed by the Committee of Creditors seeking to direct to implead the CoC as Respondent in the Interim Application No.640/2023.
2. Heard the Ld. Counsels for the parties.
3. The Ld. Counsel for the CoC submitted that they do not want to press the instant Application. Hence, this Application becomes infructuous.
4. Considering the aforesaid submissions, the instant Application bearing **I.A. No.186 of 2024 is dismissed as infructuous.**

### **I.A. No.281/2023**

1. Heard the Ld. Counsels for the parties.
2. It is noticed that on 06.06.2023, this Adjudicating Authority has issued notice on the Respondent and on 10.07.2023, 26.07.2023, 24.08.2023, 05.10.2023, 10.11.2023, 18.12.2023, 31.01.2024, 01.03.2024 & 17.04.2024, the Respondent was granted time to file reply. In spite of granting sufficient time, no reply has been filed by the Respondent till date. In the circumstances, the right of Respondent to file reply is forfeited.
3. The Ld. RP is directed to file the list of required documents and assets, within a period of one week.
4. **Order Reserved**, subject to make the above compliance.

### **I.A. No.317/2023**

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the Respondent submitted that he has filed objections vide diary no.2317 dated 17.04.2024. The same is taken on record. The Ld. RP submitted that he has not received the objections. Therefore, the Ld. Counsel for the Respondent is directed to serve a copy of the same to

the Ld. RP through e-mail by today itself. The Applicant shall file rejoinder, if any, within a period of one week.

3. List the matter on **24.07.2024**.

**I.A. No.318/2023**

1. Heard the Ld. Counsels for the parties.
2. Both the parties are directed to file written submissions in not more than four pages in total, along with the list of the citations/precedents on which they are placing reliance upon, within a week's time.
3. **Order Reserved**, subject to make the above compliance.

**I.A. No.640/2023**

1. Heard the Ld. Counsels for the parties.
2. On 10.11.2023, this Adjudicating Authority has passed the following order:  
*....3 The learned Counsel for the Applicant requested to direct the Respondent/RP to release at least a part payment of Rs.5,00,000/- towards rental dues as interim relief.*  
*4. Considering the request of the Ld. Counsel for the Applicant and since the Ld. Counsel for the Respondent has not objected to the same, the Respondent is directed to pay an amount of Rs.5,00,000/- as part payment to the Applicant towards outstanding rent as an interim relief.....”*
3. The Resolution Professional has submitted that the CoC has confirmed Rs.5,00,000/- will be considered as part of the CIRP cost in the Minutes dated 15.10.2023 and he further submitted that the same will be paid within a period of two weeks. The Ld. Counsel for the Respondent is directed to provide the necessary documents sought as per the letter dated 17.05.2024 to the RP, within a period of one week.
4. List the matter on **24.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**